NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

23

C.P. No. 16 /2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (T) Shri S.Vijayaraghavan

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 23rd March, 2017, 10.30 A.M

Name of the Company	The state of the s		
Under Section	7		IBC
SI. Name & Designation of Authorized No. Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date
1. Rahul Anddy	1,	Edelweiss Anet	Rahul Andy
0	/(Leons mution Company	23/3/17.
2. 5. M-Gupta,	= 65	Interim gusolvency professional	Supto 23/3/17
2. 3. (1-51-601)		l reference had	2-1
2. Boursha Dihshit		Suei Egyphest	Bous has 23/03/2017
(AR).		finance livited	23/03/2017
4. KULDEER	VELMA	Resolution Professional	Knoder Verms
	- 120	**	23/03/20

ORDER

Ld. Counsel for the Edelweiss Asset Reconstruction Company
Ltd., Interim Resolution Professional, Ld. Counsel for Srei Equipment
Finance Limited and Resolution Professional are present.

Mr. Kuldeep Verma, Resolution Professional is present in court and he has submitted his consent letter in the office. In this case order was passed for appointment of Resolution Professional which is subject to approval under section 22(5) of the IBC 2016 by Insolvency & Bankruptcy Board. He shall continue to function as Resolution Professional till the Board confirms his appointment as Resolution Professional. He shall discharge the duties of Resolution Professional till further order.

List the matter on 13/04/2017 for further order.

(S. Vijayaraghavan) Member (T) (Vijai Pratap Singh) Member (J)